

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1384**

TO BE ANSWERED ON THE 25TH JULY, 2017 / SHRAVANA 3, 1939 (SAKA)

REVISING VISA FORMAT

1384. SHRI K. ASHOK KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that at present foreign nationals do not have to declare their record of criminal prosecution while seeking visa from Indian missions abroad;

(b) if so, the details thereof;

(c) whether the Government is considering to revise the visa format to include crime record to prevent individuals with a record of child abuse or those involved in any type of crimes from entering India; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (b). At present, no provision for declaring record of criminal prosecution is in place in the existing visa forms.

(c) to (d). The Government has initiated steps to revise visa format to capture the applicant's crime details including child abuse. However, as per visa manual, a person convicted of criminal offences is not eligible for entry into India.
